

7th October, 1971, under sub-section (4) of section 71 of the Mysore Excise Act, 1965, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.

[Placed in Library. See No. LT-1306/71]

- (8) A copy of Mysore Notification No. S.O. 1562 (Hindi and English versions) published in Mysore Gazette dated the 9th September, 1971, under sub-section (ii) of section 30 of the Mysore Lotteries and Prize Competitions Control and Tax Act, 1951, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971 issued by the President in relation to the State of Mysore.

[Placed in Library. See No. LT-1307/71]

NOTIFICATIONS UNDER AIRCRAFT ACT  
AND ANNUAL REPORTS AND ACCOUNTS OF  
AIR INDIA AND INDIAN AIRLINES

THE MINISTER OF STATE IN THE  
MINISTRY OF TOURISM AND CIVIL  
AVIATION (DR. SAROJINI MAHISHI):  
I beg to lay on the Table—

- (1) (a) A copy each of the following Notifications (Hindi and English versions) under section 14A of the Aircraft Act, 1934 :—

(i) The Aircraft (Amendment) Rules, 1971, published in Notification No. G.S.R. 172 in Gazette of India dated the 6th February, 1971, together with an explanatory Note.

(ii) The Aircraft (Fourth Amendment) Rules, 1971, published in Notification No. G.S.R. 411 in Gazette of India dated the 27th March, 1971, together with an explanatory Note.

(iii) The Aircraft (Third Amendment) Rules, 1971, published in

Notification No. G.S.R. 412 in Gazette of India dated the 27th March, 1971, together with an explanatory Note.

(iv) The Aircraft (Fifth Amendment) Rules, 1971, published in Notification No. G.S.R. 714 in Gazette of India dated the 15th May, 1971, together with an explanatory Note.

- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-1308/71]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 37 of the Air Corporation Act, 1953.

(i) Annual Report of the Air India for the year 1970-71 :—

(ii) Annual Report of the Indian Airlines for the year 1970-71.

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 15 of the Air Corporations Act, 1953 :—

(i) Certified Accounts of the Air India for the year 1970-71 together with the Audit Report thereon.

(ii) Certified Accounts of the Indian Airlines for the year 1970-71 together with the Audit Report thereon.

[Placed in Library. See No. LT-1309/71]

REVIEW AND ANNUAL REPORT OF WATER AND  
POWER DEVELOPMENT CONSULTANCY SERVICES (INDIA) LTD.

THE MINISTER OF IRRIGATION  
AND POWER (DR. K. L. RAO): I  
beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) Review by the Government on the working of the Water and Power